N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at **Aurangabad Bench**, which has come into effect from 21.11.2022, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 2nd January 2023** :

Sr. No.	Sitting	Assignment
1	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **AND** The Hon'ble Shri. Justice **R. M. JOSHI** **[DIVISION BENCH-II]**	For admission, hearing, order matters and applications therein : (A) Applications under Section 482 of Cr.P.C. and Criminal Writ Petitions. (B) Contempt Petitions, Civil and Criminal. (C) Letters Patent Appeals.
2	The Hon'ble Shri Justice **MANGESH S. PATIL** **AND** The Hon'ble Shri. Justice **S. G. CHAPALGAONKAR** **(COMMERCIAL APPELLATE DIVISION BENCH)** **[DIVISION BENCH -III]**	For admission, hearing, order matters and applications therein : (A) All Criminal Public Interest Litigations. (B) All Civil Writ Petitions relating to properties / land (except assigned to other Court). (C) All Election matters and Caste Scrutiny matters pertaining to Election. (D) All Writ Petitions relating to Tax Laws. (E) All Appeals under section 13 of the Commercial Courts Act, 2015. (F) All Civil Writ Petitions relating to Tender matters. (G) All Civil Writ Petitions relating to the Maharashtra Municipal Corporations Act, the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965 (excluding Labour / Service matters) and the Maharashtra Regional Town Planning Act, 1966 (MRTP Act).

		(H) Family Court Appeals. (I) All Petitions relating to Caste, not assigned to any other Court. (J) All Civil matters pertaining to Division Bench, not assigned to other Courts.
3	The Hon'ble Smt. Justice **VIBHA V. KANKANWADI AND** The Hon'ble Shri. Justice **ABHAY S. WAGHWASE** **[DIVISION BENCH-IV]**	For admission, hearing, order matters and applications therein : (A) Criminal Appeals. (B) Criminal matters of Division Bench not assigned to other Court. (C) First Appeals.
4	The Hon'ble Justice **SHARMILA U DESHMUKH** **[SINGLE BENCH-VI]**	For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions relating to Industrial / Labour Laws. (B) All Civil Writ Petitions against the Orders of Civil Courts. (C) All Civil Writ Petitions arising out of orders under the Maharashtra Public Trusts Act. (D) Arbitration matters.
5	The Hon'ble Ms. Justice **GAURI GODSE** **[SINGLE BENCH-VII]**	For admission, hearing, order matters and applications therein: (A) All Second Appeals and applications therein. (B) All Appeals from Orders. (C) All Civil Revision Applications.

N O T E

(1) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** is allowed before the Division Bench presided over by the **Hon'ble Smt. Justice Vibha V. Kankanwadi** and vice versa.

(2) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Justice Sharmila U. Deshmukh** is allowed before the Single Bench presided over by the **Hon'ble Ms. Justice Gauri Godse** and vice versa.

(3) The **Hon'ble Justice SHARMILA U. DESHMUKH** is appointed to hear and decide the applications / appeals under the Arbitration and Conciliation Act,1996.

By Order,

High Court, Appellate Side,)
Bombay.)
)
Date : 9th December 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)